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THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) No Sir.

(b) and (c) Do not arise.

न्नशोक होटल, बंगलौर में गैस्ट रिलेशन ऋाफिसर की नियुक्ति

> 1281. श्री नरेन्द्र सिंह : श्री नत्यी सिंह : श्री सैयद निजामुद्दीन : श्री नागेश्वर प्रसाद शाही :

क्या पर्यटन भ्रीरं नागर विमानन मत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि अशोक होटल, बंगलीर में गेस्ट रिलेशन आफिसर के पद पर, इंस पद के संबंध में विज्ञापन किये बिना तथा अंग्य उपर्युक्त उम्मीदवारों को चयन का अंग्यसर दिये बिना ही हाल में कर्नाटक राज्य के एक मंत्री की पुत्री को नियुक्त किया गया है; और
- (ख) यदि हां, तो इसके कारण क्या हैं?

†[Appointment of Guest Relations Officer in the Ashoka Hotel, Bangalore

1281. SHRI NARENDRA SINGH: SHRI NATHI SINGH: SHRI SYED NIZAM-UD-DIN: SHRI NAGESHWAR PRASAD SHAHI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the daughter of a Minister in Karnataka State has recently been appointed as a Guest Relations Officer in the Ashoka Hotel, Bangalore without advertising the post and giving opportunity to other suitable candidates to take chance for the selection; and
- (b) if so, what are the reasons therefor?]

पर्यटन ग्रौर नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक): (क) ग्रौर (ख) होटल ग्रशोक, वंगलौर के कमंचारी 18 सितम्बर, 1977 तक हड़ताल पर थे। हड़ताल की स्थिति से निपटने के लिये जो उपाय करना ग्रावण्यक हो गया था उनमें से यह भी एक था कि लाबी, फंट ग्राफिस ग्रादि की व्यवस्था के लिये तत्काल प्रवन्ध किये जायें। श्रीमती पेनेलोप पेरीरा को 14 सितम्बर, 1977 में दो महीने की ग्रविध के लिये तदर्थ ग्राधार पर लाबी होस्टेस के रूप में नियुक्त किया गया था। उनकी सेवाग्रों को 12 नयम्बर, 1977 को ममाप्त कर दिया गया था। वह संयोगवण कर्नाटक राज्य के एक मंत्री की पृत्री है।

† [THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): and (b) The employees of the Hotel Bangalore were on strike w.e.f. 18 Sept. 77 to 30 Sept. 77. As part of measures for coping with the strike situation, it was necessary to make urgent arrangements for handling lobby, front office etc. Shrimati Penalope Pererra was appointed as Lobby Hostess w.e.f. 14 Sept. 77 on an ad-hoc basis for a period of two months. Her services were discontinued on 12 Nov. 77. She happens to be the daughter of a Minister in the Karnataka State.]

Detention of persons under COFE-POSA

1282. SHRI SHIVDAYAL SINGH CHAURASIA. Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that during Eemergency a large number of persons were illegally detained by the Enforcement Directorate under section 12A of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act and in most of these cases the adjudication proceedings were later on closed without any penalty or with just a token

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penalty as in these cases charges could not be proved;

- (b) whether Government have received any complaints against some senior officers of the Enforcements Directorate regarding misuse of official position for personal ends, indulgence in corruption and commission of excesses during Emergency; if so, what action has been taken against them; and
- (c) whether it is a fact that these officers are still continuing in the Enforcement Directorate?

THE MINISTER OF STATE THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No. Under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act. 1974, Central Government and State Governments/ Union Territories and their empowered officers are competent to issue detention orders. Officers of the Directorate of Enforcement are not competent for this purpose. However, on the recommendations of the Directorate of Enforcement 16 were detained under the orders issued by the Central Government/State of Maharashtra under Government alongwith section 3(1)declarations under section 12A of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, all the above cases orders were issued legally by competent authorities. no case adjudication proceedings were later dropped or token penalty imposed on grounds that the charges could not be proved.

- (b) Anonymous and pseudonymous complaints are received against some officers of the Enforcement Directorate. In such cases, under existing orders of the Government, no enquiries are to be made, so that the morale of the officers is not affected. Also, some of the complaints are vague. However, where some facts capable of verification are referred to in the complaints these are being looked into. Some signed complaints were verified but found to be pseudonymous.
 - (c) Till any charge is prima facie

established against an officer the question of considering his transfer from the Enforcement Directorate on account of such a complaint does not arise.

Private Sector Participation in Tourism promotion

1283. SHRI SHRIKANT VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether there is any proposal under Government's consideration to seek greater participation and cooperation of the private sector in the matter of promotion of tourism in the country; and
- (b) if so, what are the details thereof?

THE MINISTER OF TOURISM CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): and (b) The Department of Tourism cooperation of hoteliers and travel agencies for promoting tourism to India in the overseas tourist generating markets by releasing foreign exchange to them for publicity and promotion abroad. Allocation large cars through STC for operation as tourist cars, loans to transport operators for purchase of cars to be run as tourist taxis, etc. are some of the other measures taken by the Department of Tourism.

Similarly, the Department of Tourism encourages the private sector to set up more hotels by means of various incentives offered in the form of fiscal reliefs, financial assistance in the form of institutional loans, priority consideration for essential requirements etc.

Landing aids at Airports

1284. SHRI SHRIKANT VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether landing aids at certain airports in India are being modernised;and
- (b) if so, what are the details thereof?